

SPECIAL BENCH

ITEM NO.108

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

Appeal 8/ALD/2022

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

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|----------------------------|--|
| NAME OF THE COMPANY | THE PR. COMMISSIONER OF INCOME TAX V/S SPRINT MERCANTILES PVT. LTD. |
| UNDER SECTION | 252 (3) OF COMPANIES ACT, 2013 |

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Gaurav Mahajan. Adv.

: For the Appellant

Sh. Vipin Kumar Kushwaha, Adv.

: For the Res. Company

Sh. Krishna Dev Vyas, Adv.

: For the RoC

ORDER

- 1.** Ld. Counsel representing the respondent company states that the reply has been filed.
- 2.** The Ld. Counsel representing the Appellant/ Income Tax Department states that he has received the rejoinder from the concerned department and the same would be filed within a period of two days.
- 3.** Let the needful be done within the aforesaid stipulated period by serving an advance copy to the other side.
- 4.** Let the matter be adjourned for further hearing on 8th August, 2024 before the Regular Bench.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*